

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.243/2005 In  
O.A. No.1344/2004

New Delhi this the 8<sup>th</sup> day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Devi Dayal  
Son of Shri Sohan Lal  
Working as Booking Supervisor  
Ganaur Railway Station  
Delhi Division Northern Railway  
Resident of 99/66 Tri Nagar  
Delhi-110035.

-Applicant

(By Advocate: Shri H.P. Chakravorty with applicant in person)

Versus

Shri P.K. Goel,  
Divisional Railway Manager  
Northern Railway  
State Entry Road, New Delhi

-Respondent

(By Advocate: Shri R.L. Dhawan with Shri Rakesh Kumar  
Sr. Clerk, )

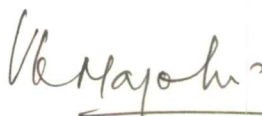
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated that respondents have filed compliance affidavit by Diary No.6747 dated 8.9.2005. The same be placed on record by the Registry. However, we have perused the same. Respondents have disposed of applicant's representation to the effect that applicant has been provided proforma promotion vide order dated 27.9.2004. However, applicant who is present in person, stated that he has yet not been relieved to join on the promotional post. Learned counsel for respondent, on instructions, stated that applicant would be relieved today and would be in a position to join on a promotional post today itself.

2. In this backdrop, CP is dropped and notice to the respondent is discharged.

  
(Meera Chhibber)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.